

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) No complaint has been received by the DGP and T regarding improper functioning of telephone service in Ashoknagar, Madhya Pradesh.

(b) and (c). G. M. Telecom, M. P. Circle has, however, received complaints and these have all been attended to.

The position regarding services is as follows:—

(i) fault rectification is satisfactory.

(ii) there is some delay in response from operators. 3 more operators have been recently posted to improve the situation.

(iii) the telephone exchange is being shifted to a new building within two months. Trunk and local exchanges will be separated and this will improve the working of both the exchanges.

Faulty Water Supply in Delhi

1936. **SHRI MADHAVRAO SCINDIA:** Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether per capita availability of drinking water in the various colonies of Delhi varies from colonies to colonies;

(b) if so, details thereof;

(c) whether Government propose to make its availability uniform in all colonies in near future; and

(d) if so, expected time by which it is to be done?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a). Yes, Sir.

(b). Colony-wise consumption figures have not been maintained.

(c). No, Sir, it is not practicable.

(d). Does not arise.

Central Legislation for Prevention of Begging

1937. **SHRI MADHAVRAO SCINDIA:** Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply given to Unstarred Question No. 2027 dated the 4th December, 1978 regarding begging menace and state:

(a) whether the Central Legislation for the prevention of begging in the country and specially in the Union Territory of Delhi has been worked out; and

(b) if not, whether it is expected to be worked out in near future and if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a). Implementation of anti-beggary programmes falls within the jurisdiction of State Governments and so far 14 States and 2 Union Territories have enforced anti-beggary measures. There is no proposal to enact a Central Legislation for the prevention of begging in the country. However, Government are considering the formulation of a Bill for the prevention of begging in the Union Territories including the Union Territory of Delhi.

(b) The details of the proposed Bill are being worked out in consultation with the concerned Ministries and Union Territories.

Assessment for Demand of Fertilisers

1938. **SHRI SURENDER BIKRAM:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state: